GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3998 ANSWERED ON:21.03.2013 PHALGUNA SAKA SFIO Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Serious Fraud Investigation Office (SFIO) has received complaints of violation of corporate governance and myriad transactions involving demergers etc. by S. Kumar Nationwide Ltd. (SKNL);
- (b) if so, the action taken so far against SKNL;
- (c) whether SFIO is investigating issues relating to misrepresentation in corporate reporting and violation of various sections of Companies Act by M/s. SKNL; and
- (d) if so, the details in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (d) The Ministry directed the Registrar of Companies (ROC), Mumbai to examine the complaint received through Serious Fraud Investigation Office (SFIO) into the affairs of S. Kumars Nationwide Limited (SKNL). The report of ROC revealed that the allegations are not substantiated.